

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011

CC 20289/2011

(From the judgement and order dated 28/01/2011 in WP No.7252/2004,
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

URMILA KOHLI

Respondent(s)

(With appln. for c/delay in filing SLP & c/delay in refiling SLP)

Date: 12/12/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Shail Kumar Dwivedi, Add..AG UP
 Mr.Kunal Verma, Adv.
 Mr. Abhinav Shrivastava, Adv.
 Mr. Ashutosh K. Sharma, Adv.
 Mr. Gunnam Venkateswara Rao,Adv.

For Respondent(s) Mr. Nikhil Sharma, Adv.
 Mr. Abhishek Chaudhary, Adv.

UPON hearing counsel the Court made the following
O R D E R

Exemption from filing O.T. is allowed.

Delay condoned.

Issue notice.

Mr. Nikhil Sharma, advocate appears and waives
service of notice on behalf of respondent. Four
weeks' time is allowed to him for filing counter
affidavit.

In the meanwhile, no contempt proceedings shall
be initiated against the petitioners.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master